

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 385/MP/2023

- Subject : Petition under sections 79(1)(c) and (f) read with Sections 32, 33, 38, 39 and 40 of the Electricity Act, 2003 and the CERC (Open access in inter-state transmission) Regulations, 2008 for redressal of non-grant of no objection certificate for by the respondent no. 1, Telangana State Load Dispatch Centre to the Petitioner, for sale of power from its hydro power project in the Power Exchange., 2019.
- Petitioner : SLS Power Corporation Limited
- Respondents : Telangana SLDC and 3 others
- Date of Hearing : **6.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri M.G. Ramachandran, Senior Advocate, SLSPCL
Ms. Anushree Bardhan, Advocate, SLSPCL
Ms. Surbhi Kapoor, Advocate, SLSPCL
Ms. Srishti Khindaria, Advocate, SLSPCL
Ms. Shirsa Saraswati, Advocate, SLSPCL

Record of Proceedings

During the hearing 'on admission', the learned Senior counsel for the Petitioner, submitted that the present petition has been filed for issuance of directions to the Respondent Telangana SLDC for granting NOC to the Petitioner for sale of power in the power exchange in terms of the CERC (Open Access in Inter-State Transmission) Regulations, 2008.

2. The Commission, after hearing the learned counsel for the Petitioner, directed as under:
 - (a) Admit and Issue Notice.
 - (b) The Respondents are directed to file their replies on or before **12.4.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **22.4.2024**.
3. The Petition will be listed for hearing on **1.5.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

